

(b) if so, the details thereof;

(c) the losses suffered by the postal department in such fake payments; and

(d) the remedial steps taken by the Government in this regard?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) to (d) The information is being collected and will be laid on the Table of the House.

Labour Market Reforms Force

5391. SHRI SANDIPAN THORAT : Will the Minister of LABOUR be pleased to state :

(a) whether the Government propose to bring labour market reforms;

(b) if so, the details thereof;

(c) whether the Government also propose to make suitable restructuring of the scheme for National Renewal Fund; and

(d) if so, the details thereof ?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) and (b) Reform of the Labour market is a continuous process taking into account the prevailing macro-economic policy. Government has taken steps to orient the educational and training systems towards improving its capability to supply the requisite skills in the medium and long term and introduce greater flexibility in the training system so as to enable it to respond quickly to Labour market changes in the short run.

(c) and (d) The guidelines for operationalising the National Renewal Fund were approved by the Cabinet Committee on Economic Affairs on 28th October, 1992. Funds from NRF is made available based on these guidelines. No deviation from these guidelines has been proposed.

Buildings in the Campus of AAI

5392. SHRI BIR SINGH MAHATO :
SHRI PRAMOD MAHAJAN :
DR. ARVIND SHARMA

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether any multi-storeyed buildings for five star hotels or industries are being constructed or proposed to be constructed in or near the campus of Airports Authority of India, New Delhi (Gurgaon Road);

(b) if so, the details of such hotels/industries alongwith the details of their owners, area of the land occupied for such construction, value of the land and terms and conditions thereof;

(c) whether approval of DDA has also been taken for such constructions;

(d) if so, the details thereof;

(e) whether security of aircraft operating from Indira Gandhi International Airport has also been kept in view while granting permission for the above constructions;

(f) if not, the reasons therefor; and

(g) the remedial measures taken in this regard ?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) and (b) M/s ABB Hotels Limited, a Public Limited Company, has constructed a multi-storeyed building for a 5-star Hotel on National High Way-8, Gurgaon Road, on the land measuring 21,350 sq. mtrs. The land has been leased by Airports Authority of India (AAI) for a period of 30 years on payment of licence fee plus royalty based on minimum guaranteed amount or percentage of turn over, whichever is higher.

(c) and (d) AAI have submitted drawings alongwith necessary documents and fees, to the DDA for their formal approval.

(e) Yes, Sir.

(f) and (g) Do not arise.

Unauthorised Hutments near Mumbai Airport

5393. SHRI MADHUKAR SARPOTDAR : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether it is a fact that unauthorised hutments are constructed on the land of Airport Authorities at Sahar and Santacruz Airports, Mumbai;

(b) if so, the details thereof;

(c) whether the Airport Authorities are considering any scheme of providing them alternative land/ accommodation elsewhere; and

(d) if so, the details thereof ?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) and (b) Yes, Sir. There are about 65,000 unauthorised hutments on the land of Airports Authority of India (AAI) at Mumbai.

(c) and (d) Yes, Sir. Government of Maharashtra was asked to identify alternate land for shifting hutments from the Airport land. The Maharashtra Government has agreed to shift 11364 hutments from vulnerable areas which are required for operational use by identifying alternate land for resettlement.